GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3011

TO BE ANSWERED ON THE 21st MARCH, 2017 / PHALGUNA 30, 1938 (SAKA)

VIOLATION OF HUMAN RIGHTS

3011. SHRI RAM CHARITRA NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been violations of human rights in certain areas in the country;

(b) if so, the details thereof;

(c) whether it is a fact that the security forces are at times compelled to act with an iron hand to protect internal security; and

(d) whether the Government has directed the security forces to avoid such violation of human rights as far as possible and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (b): The details of number of cases registered with NHRC in respect

of alleged violation of human rights during the last three years and current

year are as follows: -

Year	Cases	Disposed	Pending
	Registered		
2013-14	98136	94327	3809
2014-15	114167	107376	6791
2015-16	117808	110088	7720
2016-17	86398	75541	10857
(upto05.03.2017)			

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(c) The Government attaches highest importance to the protection of human rights. It has repeatedly expressed its commitment to protection of Human Rights (HR) and prevention of Human Rights violations in the country. The Security Forces are under instructions to respect the human rights of all people and work steadfastly with a humane face while performing their day-to-day operational duties.

(d) The Government of India has devised a 'Common Basic Training Syllabus' that incorporates aspects like human rights, gender sensitization and sensitization for handling weaker sections, including SCs/ STs/ OBCs to be implemented by all the Central Armed Police Forces .

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